(2021) 05 SEBI CK 0040

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.550, 551, 552, 553 Of 2021, Appeal No.311 Of 2021

Kirloskar Brothers Ltd APPELLANT

Vs

Securities & Exchange Board Of India & Anr RESPONDENT

Date of Decision : 06-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0040

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Janak Dwarkadas, Ashish Kamat, Chirag Kamat, Rustam Gagrat, Ipshita Sen, Mustafa Doctor, Mihir Mody, Mayur Jaisingh, Arnav Misra, K. Ashar

Judgement

1. The urgency application is disposed of. The appeal is taken up today.

2. There is a delay in the filing of the appeal. For the reasons stated in the application, the delay is condoned. Misc. Application is allowed.

3. Exemption application has been filed seeking exemption from filing the certified copy of the impugned order. Exemption application is allowed.

4. Three weeksâ?? time is allowed to all the respondents to file reply.

Three weeks thereafter to the appellant to file rejoinder. The matter would be listed for admission and for final disposal on July 1, 2021.

5. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through

video conference or through physical hearing.

6. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.

